

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI, THE 11TH DECEMBER, 1979.

NOTIFICATION
INCOME TAX

No.3093(F.No.404/127(TRO-Agra)/79-ITCC): In pursuance of sub-clause (iii) of clause (4A) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri R.P.Agarwal being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri R.P.Agarwal takes over charge as Tax Recovery Officer.

Sd/-

(H. VENKATARAMAN)

Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

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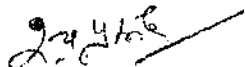
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Sd/-

(H. VENKATARAMAN)

Deputy Secretary to the Government of India.

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(S.C. PRASAD)
HINDI OFFICER (ADMN.)

No. CC/ITCC/2923/817/RSP/79.

* SHARMA *